ACCIDENTS IN DRUG MANUFACTURING UNITS

†3652. DR. PRITAM GOPINATH MUNDE:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether cases of injuries/death due to lethal gas leakage in drug manufacturing companies in various parts of the country have been reported;

(b) if so, the details thereof during the last three years company-wise;

(c) whether any compensation has been provided by the Government to the families of the injured/deceased, if so, the details thereof; and

(d) the preventive steps taken/being taken by the Government in this regard?

ANSWER
MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)

(a) & (b):   The Number of fatal and non-fatal Injuries in all chemical factories which includes drug manufacturing companies registered under the Factories Act, 1948 State/UT-wise during years 2012, 2013 & 2014 as per the information collected from the office of Chief Inspectors of Factories is enclosed as Annexure-I.

(c):   Compensation is payable by the employer as per the provisions of the Employees Compensation Act, 1923.

(d):   The Government of India has enacted a comprehensive legislation i.e. the Factories Act, 1948, for taking care of the occupational safety, health & welfare issues of the workers employed in manufacturing sector including chemical factories. There are elaborate provisions pertaining to the health, safety, welfare i.e. provisions related to hazardous process, working hours, penal provisions etc. and the Rules prescribed there under are sufficient to ensure safety of the workers as far as the manufacturing sector is concerned. The Factories Act, 1948 and the State Factories Rules framed there under are enforced by the respective State/UTs and the State/UTs are empowered to carryout inspections for enforcement of the provisions of the Act and the Rules.
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ANNEXURE REFERED TO IN REPLY TO PART (a) & (b) OF LOK SABHA UN-STARRED QUESTION NO. 3652 FOR 08/08/2016 RAISED BY DR. PRITAM GOPINATH MUNDE REGARDING ACCIDENTS IN DRUG MANUFACTURING UNITS.

State-wise Fatal and Non-fatal Injuries in Chemical factories which includes drug manufacturing industries for 2012, 2013 and 2014.

Sl. No.	State/ Union Territory	2012		2013		2014	
		Fatal Injuries	Non Fatal Injuries	Fatal Injuries	Non Fatal Injuries	Fatal Injuries	Non Fatal Injuries
1.	Andaman & Nicobar Islands	0	0	0	0	0	0
2.	Andhra Pradesh	9	12	4	9	8	44
3.	Assam	0	6	0	6	0	3
4.	Bihar	0	12	0	10	0	0
5.	Chandigarh	0	0	0	0	0	0
6.	Chhattisgarh	0	0	1	0	0	2
7.	Daman & Diu and Dadra & Nagar Haveli	0	0	0	0	0	0
8.	Delhi	0	0	0	0	0	0
9.	Goa	1	18	0	4	0	9
10.	Gujarat	45	515	29	175	62	222
11.	Haryana	1	1	0	1	0	1
12.	Himachal Pradesh	2	1	1	3	2	3
13.	Jammu & Kashmir	0	0	..	..	0	0
14.	Jharkhand	0	0	0	0	0	1
15.	Karnataka	3	53	8	43	0	40
16.	Kerala	0	27	3	8	1	34
17.	Madhya Pradesh	3	63	5	60	21	49
18.	Maharashtra	31	390	40	336	100	325
19.	Manipur	..	..	0	0	0	0
20.	Meghalaya	0	0	0	0	0	0
21.	Nagaland	0	0	0	0	0	0
22.	Odisha	5	6	2	10	0	3
23.	Pudduchery	0	1	0	3	0	1
24.	Punjab	11	13	2	2	0	2
25.	Rajasthan	0	1	5	10	7	23
26.	Tamil Nadu	59	47	72	70	15	33
27.	Telangana	Newly created state in 2014				14	15
28.	Tripura	0	1	0	0	0	0
29.	Uttar Pradesh	..	..	..	..	1	1
30.	Uttarakhand	1	2	2	1	0	3
31.	West Bengal	1	947	0	610	5	449
	Total	172	2116	174	1361	236	1263

Note: (i) There are no registered factories in Arunachal Pradesh, Lakshadweep, Mizoram and Sikkim.

(ii) Data classified as per NIC 1998

(iii) **..** : Not Available

Source: Data collected by DGFASLI through correspondence with Chief Inspector of Factories   of States/ UTs.

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